

media platforms such as Youtube. The complainant has also provided links to said video clips on Youtube channel. I have also gone through video clips provided by the complainant in the pen-drive. These documents and video clips produced on record *prima-facie* reveals that, the accused has made defamatory statements against the complainant, so that, it will be seen by public at large. It is also *prima-faciely* proved by the complainant that the words spoken by accused Nawab Malik were such that, it has harmed the reputation of the complainant. The verification statement of the complainant runs with his complaint. Thereby, ingredients of section 500 is *prima-faciely* proved against accused. Hence, I pass following order :-

**ORDER**

Issue process against accused Nawab Malik for offence punishable under section 500 of the Indian Penal Code, vide section 204(a) of the Code of Criminal Procedure R/o. 30/12/2021.

Date:- 13/12/2021.

Metropolitan Magistrate,  
25<sup>th</sup> Court, Mazgaon, at Sewree, Mumbai.

**True Copy**

Metropolitan Magistrate's  
25<sup>th</sup> Court, Mazgaon, Mumbai  
at Sewree